

(2) M/s . Andhra Foundry & Machine Co. Ltd., Moula Ali; Hyderabad-500040.

(3) M/s. Sakthi Pipes Ltd., 31 Poes Garden, Madras-600086.

(f) No. The units have closed down.

#### Technology to send a ship in outer Space

2809. PROF. MADHU DANDA-VATE: Will the PRIME MINISTER be pleased to state:

(a) whether there is a move to develop technology to send a ship in the outer space; and

(b) if so, what progress has been made in this direction?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) No, Sir.

(b) Does not arise.

#### Postings and Transfers of IAS Officers

2810. SHRI CHATURBHUJ: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the policy of Government in the matter of postings and transfers of IAS officers;

(b) whether it is based on some principles; and

(c) reasons for frequent transfers like that of Commissioners, Food and Supplies, Delhi, 6 Commissioners have been transferred in just 13 months time?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): (a) and (b). The officers belonging to IAS hold posts at the level of Under Secretary and

above at the Centre for specified periods of tenure on the expiry of which they ordinarily revert to their respective State-Cadres. However, their tenure may be curtailed/extended in the exigencies of Government work and for administrative considerations in public interest.

(c) Certain transfers have had to be effected on administrative grounds and in public interest.

#### Demolition of Unauthorised Construction in Delhi Cantt. Area...

2812. SHRI SHIBU SOREN: Will the Minister of DEFENCE be pleased to refer to the reply given to USQ. No. 3439 on 9 September, 1981 regarding subletting of shops in Delhi Cantt. and state:

(a) whether it is a fact that during the last three years hundreds of notices under Sections 185 and 256 of the Cantonment Act, 1924 have been issued for demolition of unauthorised constructions, however only in some individual cases a date was fixed recently for the demolition of alleged unauthorised construction and police help was sought for that matter;

(b) if so, the reasons why some individual cases were chosen in this regard, when there are other persons who have made unauthorised construction prior and after these persons who are now threatened with the order of demolition; and

(c) the names of these individuals in which the date for demolition was fixed by the authority and why other persons are ignored alongwith reasons?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ. V. PATIL): (a) During the last three years 41 notices were issued under section 185 and 23 notices were issued under Section 256 of the Cantonments Act, 1924. It is reported that in nine cases, dates have been

fixed recently for demolition of unauthorised constructions and police help has been sought by the CEO.

(b) There is no instance of unauthorised construction occurring before the cases for which dates have been fixed for demolition. Action is in hand to issue notices to persons who put up unauthorised constructions after the aforesaid nine cases.

(c) A statement is attached. Action is being taken by the Cantonment Board/CEO against each unauthorised construction without ignoring any case.

#### Statement

List of persons in whose cases the dates for demolition have been fixed.

(i) Sh. Lakhi Ram I/166, Sadar Bazar.

(ii) Sh. Manohar Lal 1/178, Sadar Bazar.

(iii) Sh. Rattan Lal Sood, 1/65, Sadar Bazar.

(iv) Sh. Harnam Singh, 1/59, Sadar Bazar.

(v) Sh. Swaran Singh, Tonga Stand.

(vi) Smt. Sarli V/73, Vill. Old Nangal.

(vii) Sh. Ram Singh V/23, Vill. Old Nangal.

(viii) Sh. Prabhu Ram 53/60, 60 Slum Qrs.

(ix) Smt. D. V. Kapoor III/78, Sham Singh Street, Shastri Bazar.

#### भारत में बंगला देश शरणार्थी

2813. श्री मुन्वर शर्मा : क्या गृह मंत्री यह बताते की कृपया करेंगे कि :

(क) बंगलादेश के राष्ट्रपति श्री जिया-उर-रहमान की हत्या के बाद बंगलादेश से कितने शरणार्थी भारत आये; और

(ख) उन्हें वापस भेजने के लिए क्या कदम उठाये गये हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) और (ख) ,... मार्च, 1971 के पश्चात् उन सभी व्यक्तियों को जो वैध यात्रा दस्तावेजों के बिना बंगलादेश से सीमा पार करके भारत में आये, उनको अवैध प्रवेशक समझा जाता है और उनको वापस बंगलादेश भेजने के लिए कार्यवाही की जाती है। अनधिकृत प्रवेश को प्रमान शाली रूप से रोकने के लिए कड़ी सतर्कता बरती जा रही है और भारत-बंगलादेश सीमा पर सुरक्षा प्रबन्ध सुदृढ़ कर दिये गये हैं। 17,000 से अधिक बंगलादेश के आदिवासी जिन्होंने 27 जून, 1981 के बाद त्रिपुरा में प्रवेश किया था, को बंगलादेश वापस भेज दिया गया है।

#### Items Reserved for Small Scale Industries.

2814. SHRI DAULATSINHJI JADEJA: Will the Minister of INDUSTRY be pleased to state:

(a) the details of items which are only reserved for small scale industries for manufacturing;

(b) whether it is also a fact that reservation of items has become a farce and companies belonging to MRTP or Multinationals have now been permitted to expand to any extent under one or other reason; and

(c) if so, the steps taken by Government for the protection of small scale industries?